



2026:AHC:25870-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 2633 of 2026

Nausad

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Anil Kumar Mishra, Darshanik Sonker, Sandeep Kumar Chaurasiya
Counsel for Respondent(s)	: G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following relief:-

"i) Issue a writ order or direction in the nature of mandamus directing the respondent nos.2 and 3 to investigate the matter properly and fairly in Case Crime No. 0470 of 2025, under Sections 85, 80(2) B.N.S. and 3/4 D.P. Act, in pursuance of impugned First Information Report dated 18.12.2025 Police Station-Dhampur, District-Bijnor.

ii) Issue a writ order or direction in the nature of writ of mandamus directing the respondent no.2 to transfer the investigation before another higher officer in another police station or any other impartial investigating agency of the aforesaid case.

iii) Issue suitable writ order or direction which this Hon'ble court may deem fit and proper.

iv) Award the cost of writ petition in favour of petitioner."

3. Learned counsel for the petitioner submits that the petitioner is the first informant in the present case and though the FIR in the instant case has been registered on 18.12.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the Superintendent of Police, Bijnor, District Bijnor highlighting his grievance and seeking fair and impartial investigation and if such an application is moved before the Superintendent of Police, Bijnor, District Bijnor,

the Superintendent of Police, Bijnor, District Bijnor/respondent no.2 shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present petition stands **disposed of**.

February 5, 2026

Zafar

(Achal Sachdev,J.) (Rajiv Gupta,J.)